

GOVT. OF GOA

SPA

MOST-IMMEDIATE.

No. 43/65/2011/REV/ 9709
Collectorate of South Goa,
Revenue Branch, Margao.
Dated: 14/10/2011.

To,
The National Human Rights Commission,
Government of India,
Faridkot House, Copernicus Marg,
New Delhi- 110 001.

N.H.R.C. C.R. UNIT
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Py. No.

Sub: Recommendations of the report on "Prevention of Atrocities SC's by Shri K.B. Saxena, IAS, (RETD)".

Sir,

With reference to your letter bearing D.O. No. 20/1/2004-PRP & P dated 4/6/2011 addressed to Hon'ble Chief Minister, Government of Goa on the above cited subject, I am submitting herewith the action taken report in respect of the points from Sr. No. 32 to 42 pertaining to this office as under:

Point No. 32: As far as South Goa District is concerned beneficiaries of SC's are given possession of the lands and necessary entries too are made in the land revenue records. Till date no such grievance is received by the District Administration pertaining to any contentious cases pending in Courts. If in the near future such cases/grievances are brought to light than adequate action would be initiated.

Point No.33: In cases of encroachment done by SC's or otherwise on lands belonging to the Govt. for the purpose of cultivation, than the provisions of Section 38 of the LRC 1968 are involved and steps are initiated for regularization. So far no such special case has been brought to light.

Point No. 34: As regards SC's who are working as insecure tenants, in the State of Goa we have the Agricultural Tenancy Act, 1964. If the tenancy is established than right to purchase the same at nominal rates (ie. Re 0.40 paise per sq.mt) is afforded to them.

Point No. 35: In the District of South Goa, there are no surplus lands or waste lands for distribution.

Point No. 36: No such cases pending with the Courts of law where huge lands of the Govt. are briddled in litigation.

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Point No. 37: In the District of South Goa no such complaint has been received pertaining to non SC person/s taking seige of lands which are/were possessed by SC's.

Point No. 38: The Sate of Goa has already issued a Notification in the L.R.C 1968 on 21/8/1978 bearing No. RD/LND/LRC/318/77 prohibiting sale/transfer of land which is in occupation of the SC/ST community. In addition to this, the Revenue Department of the Govt. of Goa has also issued Circular bearing No. 16/4/2011-RD dated 6/6/2011 calling for strict implementation of the contents therein which are synonymous to the Notification dated 21/8/1978.

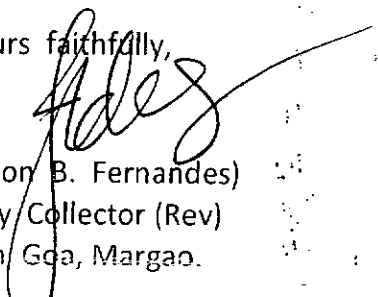
Point No. 39: If in case any such claim is received from the SC Community to grant rights on community lands belonging to the Govt, than in that case such a proposal would nevertheless be looked into positively by prevailing upon the Govt. to declare such lands as common lands for S.C. community. However till date no such concrete proposal is received by the District of South Goa.

Pont No.40: In cases where any SC has constructed house over the land of other person and if such other person has no objection for grant of ownership rights than the name of such SC person can nevertheless be recorded in the survey records for giving him/her a sense of security. In cases where such construction is carried out on Govt. land than the provisions of Section 38 could be invoked. Till date no such cases reported in the District of South Goa.

Point No.41: If any concrete proposal is received from the SC Community than the same would be forwarded to the Govt. positively to initiate steps for acquisition of land.

Point No.42: The District Magistrate regularly conducts meetings with the following persons as members of the Committee a) Member of Parliament (Lok Sabha), Shri Francisco Sardina b) Members of Legislature Assembly Constituencies of South Goa C) Superintendent of Police, South Goa, Margao d) Shri. A.D. Redkar, Junior Scale Service Civil Officer e) Shri K.V. Signapurkar, Senior Scale Service Officer f) Smt. Florina Colaco, Junior Scale Service Civil Officer g) Shri. Rajendra Azgaonkar, Ex-Councillor, MMC, Marga h) Director of Social Welfare, Panaji and complaints of any nature are enquired into and action deemed fit is proposed.

Yours faithfully,


(Johnson B. Fernandes)
Deputy Collector (Rev)
South Goa, Margao.

Copy to: The Under Secretary (Rev) Revenue Department, Secretariat, Porvorim vide his letter No. 14/48/2011-RD dated 12/8/2011 for information.